

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD 'B' BENCH, HYDERABAD.**

**BEFORE SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.43/Hyd/2022  
(Assessment Year : 2017-18)**

<b>Appellant</b>	<b>Vs.</b>	<b>Respondent</b>
M/s. Hetero Wind Power Limited, Hyderabad. PAN AACCH5840G		Asst. Commissioner of Income Tax, Central Circle 2(2), Hyderabad.
Appellant By : Shri S. Rama Rao, Adv.		
Respondent By : Shri Kumar Aditya (D.R.)		
Date of Hearing : 29.06.2022.		
Date of Pronouncement : 29.06.2022.		

**O R D E R**

**Per Shri Rama Kanta Panda, A.M. :**

This appeal filed by the assessee is directed against the order dt.24.02.2021 of the learned Commissioner of Income Tax (Appeals)-12, Hyderabad relating to Assessment Year 2017-18.

2. At the outset, the learned counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee. In absence of any objection from the side

of the learned Departmental Representative, the request of the assessee seeking permission of the Bench to withdraw the appeal is allowed and the appeal is dismissed as “Withdrawn.”

3. In the result, the appeal of the assessee is dismissed.

*Order pronounced in the open court on 29<sup>th</sup> June, 2022.*

Sd/-

Sd/-

**(K NARASIMHA CHARY)**

**(RAMA KANTA PANDA)**

Judicial Member

Accountant Member

Hyderabad, Dt.29.06.2022.

\* Reddy gp

Copy to :

1.	M/s. Hetero Wind Power Limited, H.No.7-2-A2, Hetero Corporate, 3 <sup>rd</sup> Floor, Indl. Estate, Sanathnagar, Hyderabad-500 018
2.	ACIT, Central Circle 2(2), Hyderabad.
3.	Pr. C I T (Central), Hyderabad.
4.	CIT(Appeals)-12, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.